### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

# Petition No. 298/TL/2025

Coram: Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 11th April, 2025

### In the matter of

Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Mandsaur Transmission Limited.

#### And In the matter of

## POWERGRID Mandsaur Transmission Limited,

(erstwhile Rajasthan IV C Power Transmission Limited), **Registered office:** B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

### Address for correspondence: C/o ED (TBCB),

Power Grid Corporation of India Limited, Saudamini, Plot no.2, Sector-29, Gurgaon-122001.

...Petitioner

# VERSUS

- 1. Madhya Pradesh Power Management Company Limited, Shakti Bhawan, Rampur, Jabalpur-482008.
- 2. Maharashtra State Electricity Distribution Co. Limited, Prakashgad, Plot No G-9, A K Marg, Bandra (East), Mumbai-400051.
- Gujarat Urja Vikas Nigam Limited, Sardar Patel Vidyut Bhawan, Race Course Road, Vadodara–390007.

- 4. Electricity Department, Vidyut Bhawan, Govt. of Goa, Panaji- 403001, Goa.
- 5. DNH and DD Power Corporation Limited, Vidyut Bhawan, 66kv Road, Near Secretariat, Amli, Silvassa–396230.
- Chhattisgarh State Power Distribution Company Limited, P.O. Sunder Nagar, Dangania, Raipur, Chhattisgarh-492013.
- Greenko MP01 IREP Pvt. Limited, 15<sup>th</sup> Floor, Hindustan Times House, 18-20 KG Marg, Delhi.
- 8. Central Transmission Utility India Limited, Saudamini, Plot No.2, Sector -29, Gurgaon-122001.
- Power System Project Monitoring Division, Central Electricity Authority, Sewa Bhawan, R. K. Puram, Sector-1, New Delhi-110066.

...Respondents

# Parties present:

Shri V. C. Sekhar, PMTL Shri Prashant Kumar, PMTL

### <u>ORDER</u>

The Petitioner, POWERGRID Mandsaur Transmission Limited (hereinafter referred to as "the Petitioner"), has filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") for the grant of a separate RTM transmission licence to POWERGRID Mandsaur Transmission Limited for "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." under the Regulated Tariff

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Mechanism (RTM) mode (hereinafter referred to as the "transmission project"). The

scope of the project for which a transmission licence has been sought is as under:

SI. No	Scope of the Transmission Scheme	<i>Item</i> Description	Implementation timeframe
1.	Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd. through Greenko MP01 – Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line	400 kV line bays (including associated tie bay): 2 Nos.	19.08.2026
	Total	Rs 30.46 crores	

2. The Petitioner has made the following prayers:

"(a) Grant the separate RTM Transmission License to Petitioner to implement transmission project "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." as detailed at para 5 hereinabove;

(b) Allow the Petitioner the liberty to approach the Hon'ble Commission with actual cost on completion of works for determination of transmission charges for the aforementioned transmission scope in accordance with the Transmission License Regulations, 2024 and Tariff Regulations, 2024.

(c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.

(d) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case."

3. The Petitioner is an Inter-State Transmission Licensee and is implementing the

"Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5

GW) (Jaisalmer/Barmer Complex): Part C" on a Build, Own, Operate and Transfer

(BOOT) basis (hereinafter referred to as "TBCB Project"). The Commission, vide order

dated 08.02.2025 in Petition No. 317/TL/202, has granted a transmission licence

(TBCB License) to the Petitioner for the aforesaid TBCB Project consisting of the

following scope of the work:

SI. No.	Name of theTransmission Element		
1.	Establishment of 3x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Mandsaur Pooling Station along with 2x330 MVAR (765 kV) Bus Reactors and 2x125 MVAR, 420 kV Bus Reactor		
	<ul> <li>765/400 kV, 1500 MVA ICT – 3 Nos. (10x500 MVA single phase units including one spare unit)</li> <li>400/220 kV, 500 MVA ICT – 5 Nos. (3 Nos. on 220 kV bus section-1 and 2 Nos. on 220 kV bus section-2)</li> <li>765 kV ICT bays – 3 Nos.</li> <li>400 kV ICT bays – 8 Nos.</li> <li>330 MVAR 765 kV bus reactor-2 Nos. (7x110 MVAR single phase units, including one spare unit)</li> <li>765 kV bus reactor bay- 2 Nos.</li> <li>765 kV line bay- 2 Nos. (for Indore line)</li> <li>125 MVAR, 420 kV bus reactor-2 Nos.</li> <li>400 kV reactor bay- 2 Nos.</li> <li>220 kV ICT bays – 5 Nos.</li> <li>220 kV line bays – 7 Nos. (4 Nos. on bus section-1 and 3 Nos. on bus section-2)</li> <li>220 kV Bus Sectionaliser – 1 set</li> <li>220 kV BC bay – 2 Nos.</li> </ul>		
	<ul> <li>Future Provisions: Space for:</li> <li>765/400 kV ICT along with bays- 3 No.</li> <li>765 kV line bays along with switchable line reactors – 12 Nos.</li> <li>765 kV Bus Reactor along with bay: 2 No.</li> <li>765 kV Sectionaliser bay: 1 -set</li> <li>400 kV line bays along with switchable line reactor – 12 Nos.</li> <li>400/220 kV ICT along with bays -5 Nos.</li> <li>400 kV Bus Reactor along with bay: 2 No.</li> <li>400 kV Sectionalization bay: 1- set</li> <li>220 kV line bays: 11 Nos.</li> <li>220 kV Sectionalization bay: 1 set</li> <li>220 kV BC and TBC: 1 Nos.</li> <li>STATCOM (± 300 MVAR) along with MSC (2x125 MVAR) and MSR (1x125 MVAR) along with one 400 kV bay.</li> </ul>		
2.	<ul> <li>Mandsaur PS – Indore (PG) 765 kV D/c Line</li> <li>1x330 MVAR switchable line reactor (SLR) on each ckt at Mandsaur end of Mandsaur PS – Indore (PG) 765 kV D/c Line.</li> </ul>		
	<ul> <li>330 MVAR, 765 kV switchable line reactor- 2 Nos.</li> <li>Switching equipment for 765 kV line reactor- 2 Nos.</li> </ul>		

 2 Nos. of 765 kV line bays at Indore (PG) for termination of Mandsaur PS – Indore (PG) 765 kV D/c Line

Note:

a) POWERGRID to provide space for 2 Nos. of 765 kV line bays at Indore S/s

b) Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned

c) Switchable line reactors to be implemented with NGR bypass arrangement

4. Meanwhile, CTUIL vide OM dated 23.10.2024 has assigned the Transmission Project "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." to the Petitioner under RTM mode.

5. The Petitioner has submitted that after the grant of transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL's Office Memorandum (OM) dated 23.10.2024, is Rs 30.46 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the Transmission Licence Regulations.

#### Hearing dated 25.3.2025

6. During the course of the hearing on 25.3.2025, the representative of the Petitioner reiterated the submissions made in the Petition and submitted that the Petitioner company has complied with the provisions of the Transmission Licence Regulations. He further submitted that CTUIL has recommended the grant of a separate transmission licence to the Petitioner company on RTM mode. Vide Record Order in Petition No. 298/TL/2025

of Proceedings for the hearing 25.3.2025, the parties were directed to file their respective replies and rejoinders. However, no reply has been filed by the Respondents despite the notice.

## Analysis and Decision

7. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for the grant of a separate RTM Transmission Licence for "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." under the Regulated Tariff Mechanism (RTM) mode.

8. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter-alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs. 500 crores or such limit as prescribed by the Ministry of Power, from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India (CTUIL) along with the mode of implementation under intimation to the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU."

9. CTUIL, vide its Office Memorandum dated 23.10.2024, has approved for

implementation of the transmission project viz. "Implementation of 2 nos., 400 kV line

bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP

Pvt. Ltd." along with identifying the implementing agency and also addressing the

same to the Ministry of Power, Government of India, and NCT. The relevant portion

of the said Office Memorandum dated 23.10.2024 is extracted as under:

"Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Western Region:

S.N o.	Scope of the Transmission Scheme	Implementing agency
3	Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd. through Greenko MP01 – Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line	Transmission Limited (a subsidiary of Power Grid Corporation of

10. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any

company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time"

11. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, POWERGRID Mandsaur Transmission Limited, has been made in accordance with the MOP order dated 28.10.2021.

12. Regulation 5 of the Transmission Licence Regulations provides for the

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procedure for grant of a transmission licence as under:

"(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under subsection (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory

Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence,

details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

13. The Petitioner has filed the present Petition for the grant of transmission licence on RTM mode. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to POWERGRID Mandsaur Transmission Limited on the RTM basis with respect to the transmission project as per the details given in paragraph 1 above.

14. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

15. The Petitioner has published the notices on its website in Form-II in English and the Vernacular language. The Petitioner has also published the notice digitally in all editions of Free Press Gujarat and Divya Bhaskar (in English and Gujarati) on 30.01.2025. In response, no objection has been received from the general public to the notices.

16. The Petitioner has served a copy of the application on CTUIL as required under

Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations.

CTUIL, vide its letters dated 31.1.2025, has recommended the grant of a transmission

licence to the Petitioner. The relevant portions of the said letter dated 31.1.2025 are

extracted as under:

"This has reference to the Petition with Dairy No. 62/2025 dated 27.01.2025 filed by *M/s* POWERGRID Mandsaur Transmission Ltd. (Erstwhile Rajasthan IV C Power Transmission Ltd.). before Hon'ble Commission vide which M/s POWERGRID Mandsaur Transmission Ltd. has requested CTU for issuance of recommendation for grant of separate RTM Transmission License for implementation of subject transmission scheme. In this regard, the following is submitted:

1. M/s POWERGRID Mandsaur Transmission Ltd. has filed a petition under Section 14 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License for "Implementation of 02 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Grenoko MP01 IREP Ltd." project through RTM under ISTS. The detailed scope of the transmission scheme is enclosed at Annexure-I

2. M/s POWERGRID Mandsaur Transmission Ltd. has mapped Nodal Agency i.e., CTUIL on the e-portal of Hon'ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per section 15(3) of the Electricity Act, 2003 and Regulation 5(3) of Transmission License Regulations, 2024 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 5(9) of Transmission License Regulations, 2024.

3. In reference to "Implementation of 02 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Ltd.", the following is submitted:

i. Mandsaur Pooling Station is presently under implementation by M/s POWERGRID Mandsaur Transmission Ltd. with SCOD as 19/08/2026, wherein the implementation time frame is 24 months from the date of SPV transfer (i.e., from 19/08/2024). The scheme includes establishment of a new 765/400 KV Mandsaur Pooling Station along with Mandsaur-Indore 765 KV Dic line.

- ii. M/s Greenko MP01 Pvt. Ltd. was granted connectivity for 1512 MW for its MP 30 Gandhi Sagar Standalone PSP at Mandsaur PS, in the 2 sitting of 21 CMETS-WR meeting held on 20/08/2023. Implementation of Greenko MP01Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line along with associated bays at PSP end was under the scope of Greenko MP01 Pvt. Ltd., however, 2 nos. 400kV line bays at Mandsaur Pooling Station was agreed under the scope of ISTS. The Connectivity was granted from 15/10/2026 i.e. matching with the DOCO of common transmission system augmentation required for Connectivity.
- iii. CTU vide OM ref. no. C/CTU/A1/00/21 CCTP dated 23.10.2024 has awarded the Transmission scheme "Implementation of 02 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Ltd." for implementation to M/s POWERGRID Mandsaur Transmission Ltd. (Erstwhile Rajasthan IV C Power Transmission Ltd.) (a subsidiary of POWERGRID) through RTM with the implementation timeframe of 19/08/2026. CTU OM is enclosed at Annexure-II.
- iv. Considering the start date of connectivity as 15/10/2026, implementation timeframe of subject transmission scheme has been revised from 19/08/2026 to 15/10/2026 for ensuring implementation of 2 nos. 400kV line bays at Mandsaur Pooling Station, in the matching time frame with the start date of connectivity of MP 30 Gandhi Sagar Standalone PSP of M/s Greenko MP01 IREP Ltd. In this regard, the amendment to CTU OM dated 23/10/2024 has been issued on 31/01/2025 and the same is enclosed at Annexure-III.

4. In line with Section 15(4) of the Electricity Act, 2003 and Regulation 5(9) of Transmission License Regulations, 2024, based on details furnished by M/s POWERGRID Mandsaur Transmission Ltd., CTU recommends the grant of separate RTM transmission license to Mis POWERGRID Mandsaur Transmission Ltd. for executing the transmission scheme as mentioned in Para-1 above."

17. It has been observed that CTUIL in its recommendation has revised the implementation schedule of the subject transmission scheme as 15.10.2026 from earlier date of 19.8.2026 for ensuring implementation of subject 2 nos. 400kV line bays at Mandsaur Pooling Station, in the matching time frame with the start date of connectivity of MP 30 Gandhi Sagar Standalone PSP of M/s Greenko MP01 IREP Ltd. In this regard, on 31.1.2025, CTUIL has also issued the amendment to its earlier OM dated 23.10.2024. Considering the material on record, the implementation schedule of the subject transmission scheme is revised as 15.10.2026.

18. It is noted that the CTUIL, vide its letter dated 14.5.2024, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021, for Projects costing less than or equal to Rs.100 crores, as approved by the NCT/CTUIL as per the Ministry's Order dated 28.10.2021, quoted in para 10 above. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of hearing or as and when the same is received. Meanwhile, we proceed to grant the transmission licence to the Petitioner Company so that the construction work of the transmission line may not be delayed.

19. We have considered the Petitioner's submission. The Petitioner has filed the present Petition for the grant of a separate transmission licence for "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd' on Regulated Tariff Mechanism (RTM) route.

20. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before **21.4.2025**.

21. The Petition shall be listed for hearing on **23.4.2025.** 

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson